

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

OA/T.A./RA/CCP No. 15/91 19

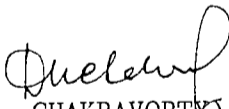
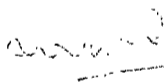
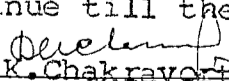
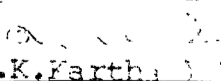
Shri V.K. Matta
APPLICANT(S)

Shri K.N.R. Pillai
COUNSEL

VERSUS

U.O.I.
RESPONDENT(S)

COUNSEL

Date	Office Report	Orders
	<p><i>Naboo. issued 9-1-91</i></p> <p><i>2nd. 8/1/91</i></p> <p><i>3rd. 10/1/91</i></p> <p><i>4th. 12/1/91</i></p> <p><i>5th. 14/1/91</i></p> <p><i>6th. 16/1/91</i></p> <p><i>7th. 18/1/91</i></p> <p><i>8th. 20/1/91</i></p> <p><i>9th. 22/1/91</i></p> <p><i>10th. 24/1/91</i></p> <p><i>11th. 26/1/91</i></p> <p><i>12th. 28/1/91</i></p> <p><i>13th. 30/1/91</i></p> <p><i>14th. 31/1/91</i></p> <p><i>15th. 1/2/91</i></p> <p><i>16th. 3/2/91</i></p> <p><i>17th. 5/2/91</i></p> <p><i>18th. 7/2/91</i></p> <p><i>19th. 9/2/91</i></p> <p><i>20th. 11/2/91</i></p> <p><i>21st. 13/2/91</i></p> <p><i>22nd. 15/2/91</i></p> <p><i>23rd. 17/2/91</i></p> <p><i>24th. 19/2/91</i></p> <p><i>25th. 21/2/91</i></p> <p><i>26th. 23/2/91</i></p> <p><i>27th. 25/2/91</i></p> <p><i>28th. 27/2/91</i></p> <p><i>29th. 29/2/91</i></p> <p><i>30th. 31/2/91</i></p> <p><i>31st. 1/3/91</i></p> <p><i>32nd. 3/3/91</i></p> <p><i>33rd. 5/3/91</i></p> <p><i>34th. 7/3/91</i></p> <p><i>35th. 9/3/91</i></p> <p><i>36th. 11/3/91</i></p> <p><i>37th. 13/3/91</i></p> <p><i>38th. 15/3/91</i></p> <p><i>39th. 17/3/91</i></p> <p><i>40th. 19/3/91</i></p> <p><i>41st. 21/3/91</i></p> <p><i>42nd. 23/3/91</i></p> <p><i>43rd. 25/3/91</i></p> <p><i>44th. 27/3/91</i></p> <p><i>45th. 29/3/91</i></p> <p><i>46th. 31/3/91</i></p> <p><i>47th. 1/4/91</i></p> <p><i>48th. 3/4/91</i></p> <p><i>49th. 5/4/91</i></p> <p><i>50th. 7/4/91</i></p> <p><i>51st. 9/4/91</i></p> <p><i>52nd. 11/4/91</i></p> <p><i>53rd. 13/4/91</i></p> <p><i>54th. 15/4/91</i></p> <p><i>55th. 17/4/91</i></p> <p><i>56th. 19/4/91</i></p> <p><i>57th. 21/4/91</i></p> <p><i>58th. 23/4/91</i></p> <p><i>59th. 25/4/91</i></p> <p><i>60th. 27/4/91</i></p> <p><i>61st. 29/4/91</i></p> <p><i>62nd. 31/4/91</i></p> <p><i>63rd. 3/5/91</i></p> <p><i>64th. 5/5/91</i></p> <p><i>65th. 7/5/91</i></p> <p><i>66th. 9/5/91</i></p> <p><i>67th. 11/5/91</i></p> <p><i>68th. 13/5/91</i></p> <p><i>69th. 15/5/91</i></p> <p><i>70th. 17/5/91</i></p> <p><i>71st. 19/5/91</i></p> <p><i>72nd. 21/5/91</i></p> <p><i>73rd. 23/5/91</i></p> <p><i>74th. 25/5/91</i></p> <p><i>75th. 27/5/91</i></p> <p><i>76th. 29/5/91</i></p> <p><i>77th. 31/5/91</i></p> <p><i>78th. 1/6/91</i></p> <p><i>79th. 3/6/91</i></p> <p><i>80th. 5/6/91</i></p> <p><i>81st. 7/6/91</i></p> <p><i>82nd. 9/6/91</i></p> <p><i>83rd. 11/6/91</i></p> <p><i>84th. 13/6/91</i></p> <p><i>85th. 15/6/91</i></p> <p><i>86th. 17/6/91</i></p> <p><i>87th. 19/6/91</i></p> <p><i>88th. 21/6/91</i></p> <p><i>89th. 23/6/91</i></p> <p><i>90th. 25/6/91</i></p> <p><i>91st. 27/6/91</i></p> <p><i>92nd. 29/6/91</i></p> <p><i>93rd. 31/6/91</i></p> <p><i>94th. 3/7/91</i></p> <p><i>95th. 5/7/91</i></p> <p><i>96th. 7/7/91</i></p> <p><i>97th. 9/7/91</i></p> <p><i>98th. 11/7/91</i></p> <p><i>99th. 13/7/91</i></p> <p><i>100th. 15/7/91</i></p>	<p style="text-align: right;">OA 15/91</p> <p>4.1.1991.</p> <p>Present: Shri K.N.R. Pillai, Counsel for the applicant.</p> <p>Heard the learned counsel of the applicant.</p> <p>Admit. Respondents to file counter-affidavit within 4 weeks and the applicant his rejoinder, if any, within 2 weeks thereafter. List before Deputy Registrar(J) on 7.3.1991.</p> <p>2. As regards interim relief, issue notice to the respondents returnable on 18.1.1991. In the meanwhile, the respondents are directed that no further recovery shall be effected from the salary of the applicant.</p> <p>3. Issue <u>dasti</u>.</p> <p style="text-align: center;">  (D.K. CHAKRAVORTY) MEMBER (A) </p> <p style="text-align: right;">  (P.K. KARTHA) VICE CHAIRMAN(J) </p> <p>18.1.1991.</p> <p>Present : Shri K.N.R. Pillay, counsel for the applicant. Shri M.L. Sharma, Asstt. for the respn.</p> <p>The representative of the respondents requests for an adjournment on the ground that they want to engage a counsel and file counter-affidavit. Respondents to file counter-affidavit within 4 weeks and the applicant his rejoinder within 2 weeks thereafter. List for further directions on 7.3.1991. The case need not be listed before D.R. on that date.</p> <p>2. The interim order already passed will continue till then.</p> <p style="text-align: center;">  (D.K. Chakravorty) A.M. </p> <p style="text-align: right;">  (P.K. Kartha) V.M. </p>

Case closed, awarded

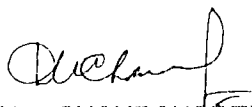
(2)


7.3.1991 Present: Shri K.N.R. Pillai, ^{OA 15/91} Counsel
for the applicant.

None for the respondents.

The learned counsel of the applicant has filed an office order dated 9.3.1991 passed by the respondents. He has stated that the relief prayed for has already been granted and he does not wish to pursue the present application. In view of this, the application is disposed of as having become infructuous.

Let a copy of this order be given to the learned counsel of the applicant.


(D.K. CHAKRAVORTY)
MEMBER(A)


(P.K. KARTHA)
VICE CHAIRMAN(J)